

**GOVERNMENT OF INDIA  
MINISTRY OF HOME AFFAIRS**

**LOK SABHA  
UNSTARRED QUESTION NO. 4019**

**TO BE ANSWERED ON THE 20<sup>TH</sup> MARCH, 2018/ PHALGUNA 29, 1939 (SAKA)**

**CRIMINALS IN JAILS**

**4019. SHRI PRAHLAD SINGH PATEL:**

**Will the Minister of HOME AFFAIRS be pleased to state:**

- (a) the number of criminals in jails, who have been awarded death punishment and are yet to be hanged as on 23rd February 2018, State-wise;**
- (b) the date of award of judgement and the reasons in each case, where the hanging could not take place for more than five years; and**
- (c) whether the Government proposes to minimize the inordinate delay in such cases in the coming years and if so, the details thereof?**

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS  
(SHRI HANSRAJ GANGARAM AHIR)**

**(a) to (c): 'Prisons' is a State subject as per entry 4 of List II of the Seventh Schedule to the Constitution of India. The administration and management of prisons is the responsibility of respective State Governments. As per information furnished by National Crime Records Bureau (NCRB), 339 prisoners, convicted with capital punishment, have been in jails as on 31<sup>st</sup> December, 2016.**

**The Ministry of Home Affairs had prepared a Model Prison Manual 2016 and had circulated it to all States and UTs for guidance and adoption. The Manual has a dedicated chapter on 'Prisoners sentenced to death' and provides detailed guidance to State Governments and Prison authorities on various procedures which need to be followed and facilities available to such prisoners.**